NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NO

PETITION NUMBER

:CP/9/2016

NAME OF THE PETITIONER(S)

:Mr. T.O. Abraham

NAME OF THE RESPONDENT(S) :St. Mary's Hotels Private Limited, and 5 others

UNDER SECTION

:241/242 of Company ACT 2013

S.No. Name (in Capital)

Represented by

Signature

1. P.S. Raman Sr. Adv.

Counsel for petitioner present. Counsel for R1 to R6 present. Counsel for the applicant/respondent and counsel for respondent/petitioner have made their submissions in CA-2/2017. During the course of hearing, the counsel for applicant/respondent has submitted that an independent chairman could be appointed to supervise the AGM. He further submitted that he is also consenting to the appointment of Independent Chartered Accountant in order to determine the true and fair value of the shares for exit. Counsel for respondent/petitioner has been asked to respond on these two issues. Counsel for applicant/respondent has been directed to file outline of the items of agenda to be taken up in the AGM and provide copy of the same to the other side for perusal. In the meantime, both the parties are directed to submit suitable names for appointment of Independent Chairman to supervise the proposed AGM. Both the counsels shall submit names of the Independent Chartered Accountant to enable the Bench to pass appropriate order. Counsel for respondent/petitioner has filed an application, copy of which is served to the other side. Counsel for respondents is directed to file a counter to the said application by the next date of hearing. Counsel for petitioner is directed to issue private notice to R7 in the CA. Put up on <u>02.02.2017 at 10.30 A.M.</u>

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)